

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/020/198/2012

Dated: 17/12/2018

Between

M. Ravindranath Babu,
S/o. Late M. Sanjanna,
Dy. Commissioner of Police,
Vijayawada City,
Vijayawada, A.P.

... Applicant
AND

1. Union of India rep. by its
Secretary,
Ministry of Home Affairs,
New Delhi.
2. The Government of Andhra Pradesh
Rep. by the Chief Secretary,
Secretariat, Hyderabad.
3. The Govt. of Andhra Pradesh rep. by its
Secretary to Govt. (Political),
Secretariat, Hyderabad.
4. The Secretary of Home,
Dept. of Home,
Secretariat, Hyderabad.
5. The Chairman,
Union Public Service Commission,
Dholpur House, New Delhi.
6. Mr. K.V. Mohana Rao,
SP, CID of Police, Guntur District.
7. Mr. M. Srinivasulu,
SP, CID of Police, O/o. DG of Police,
Hyderabad.
8. Mr. T. Ravikar Murthy,
Chief Vigilance Officer,
APSPDCF, Tirupathi. A.P. ... Respondents

Counsel for the Applicant : Mr. K. Sudhaker Reddy
Counsel for the Respondents : Mr. V. Vinod Kumar, Sr. CGSC
Mr. J.R. Manohar, for R7
Mr. B.N. Sharma, SC for UPSC
Mr. CH. Srinivas SC for A.P.

CORAM :

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER

(Per Hon'ble Mr. Justice L. Narasimha Reddy, Chairman)

Shri K. Sudhaker Reddy, learned counsel for the applicant argued the O.A. at some length. Later on, he submitted that the applicant had been promoted to IPS during the pendency of the O.A. and that being the matter, he has been instructed not to press the O.A. Hence, he seeks permission to withdraw the O.A. Permission accorded. The O.A. is dismissed as not pressed. There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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